## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No. 68/(MAH)/2017 M.A. No. 73 /2017

CORAM:

Present:

SHRI M. K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2017

NAME OF THE PARTIES: Sulochana Neelkant Kalyani V/s Vasantgad Investment & Trading Co Pvt Ltd & Ors

SECTION OF THE COMPANIES ACT: 58,241 to 244 of the Companies Act, 2013.

<u>S</u>	. No. NAME	DESIGNATION	SIGNATURE
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## COMMON ORDER

M.A. No. 68/2017 in C.P. No. 63/58,241-242/NCLT/MB/MAH/2017 M.A. No. 69/2017 in C.P. No. 64/58,241-242/NCLT/MB/MAH/2017 M.A. No. 70/2017 in C.P. No. 65/58,241-242/NCLT/MB/MAH/2017 M.A. No. 71/2017 in C.P. No. 66/58,241-242/NCLT/MB/MAH/2017 M.A. No. 72/2017 in C.P. No. 67/58,241-242/NCLT/MB/MAH/2017 M.A. No. 73/2017 in C.P. No. 68/58,241-242/NCLT/MB/MAH/2017

<sup>1.</sup> The Learned Representatives of both the sides are present.

- -2-
- 2. The Arguments from the side of the Petitioner is opened.
- The Learned Counsel for the Respondent stated that Reply is not yet filed in the main Petition.
- Meanwhile the Reply to be filed on or before 1<sup>st</sup> January, 2018. Rejoinder, if any, to be filed on or before 10.01.2018.
- For further Arguments the matter is adjourned to 22<sup>nd</sup> and 23<sup>rd</sup> January, 2018 at 2.30 PM.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 13.12.2017.

Sd/-

M.K. Shrawat Member (Judicial)